

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India
 (Liquidation Process) Regulations, 2016)
 FOR THE ATTENTION OF THE STAKEHOLDERS OF
NIPPON ALLOY LIMITED (Formerly Narayani Ispat Limited)

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NIPPON ALLOY LIMITED (Formerly Narayani Ispat Limited)
2.	Date of incorporation of corporate debtor	03/07/1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB1996PLC080314
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 23A, N S Road, 7th Floor, Room. 31, Kolkata-700001, West Bengal, India Corporate/Principal Office: 30-15-138/20, II Floor, Binayaka Complex, Dabagardens, Visakhapatnam-530020, Andhra Pradesh, India
6.	Date of closure of Insolvency Resolution Process	07.12.2020
7.	Liquidation commencement date of corporate debtor	Date of Order - 08.12.2020
8.	Name and registration number of the insolvency professional acting as liquidator	Subodh Kumar Agrawal Reg No.: IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata-700013 Email Id: subodhka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 1, Ganesh Chandra Avenue, 3rd Floor, Room No. 301, Kolkata-700013 Email Id: cirp.nippon@gmail.com
11.	Last date for submission of claims	07.01.2021

Notice is hereby given that the National Company Law Tribunal (Kolkata Bench) has ordered the commencement of liquidation of the M/s Nippon Alloy Limited (Formerly Narayani Ispat Limited) on 08.12.2020.

The stakeholders of Nippon Alloy Limited are hereby called upon to submit their claims with proof on or before 07.01.2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties

Date : 08.12.2020

Place : Kolkata

Mr Subodh Kumar Agrawal
 Liquidator of Nippon Alloy Limited
 (Formerly Narayani Ispat Limited)

IBBI/IPA-001/IP-P00087/2017-18/10183